

श्री मधु लिमये : दूसरी बात—ग्राज शायद समाचार पत्रों में आपने पढ़ा होगा कि हिन्दुस्तान एल्यूमीनियम (हिण्डाल्को) जो बिरला जी की कम्पनी है, उस ने बिजली का बिल चुकता नहीं किया था, इस लिये इलैक्ट्रिसिटी बोर्ड ने उन की बिजली की सप्लाई को बन्द कर दिया। इन्होंने जो किया वह ठीक होगा, लेकिन इसके जो नतीजे निकल रहे हैं, उस के बारे में क्या सरकार कुछ करेगी ? क्योंकि बिजली की सप्लाई जब बन्द हो जायगी तो पैदावार घटेगी शोअर-होल्डर्स के हितों को नुकसान होगा, मजदूर बेकार होंगे, सरकार का टैक्स घटेगा—इसलिये कम्पनी कानून के तहत क्या सरकार इस में कोई कार्यवाही करेगी, इस के ऊपर कोई बयान देगी ?

कई माननीय सदस्यों ने पे-कमीशन की रिपोर्ट पर बहस के लिये जोर दिया है, मैं भी उस का समर्थन करता हूँ और चाहता हूँ कि 15 ता० को मिड-नाइट सेशन हो जाये, जैसा कभी कभी आपने किया है—9 बजे से लेकर 12 बजे तक इस पर बहस हो जाये।

SHRI S. M. BANERJEE: In Bulletin No. 1164 dated 7th May, 1973, a motion has been admitted under rule 189, and the motion is that "This House takes note of the Report of the Third Central Pay Commission (Volumes I to IV), laid on the Table of the House on the 2nd April, 1973". The half-an-hour discussion which has been admitted, even if it is converted into one hour, will not be enough; and that is on a different aspect; a memorandum has been submitted to you by some association, and that will have to be covered. Now, I request that on the 16th, or even on the 17th,—we are prepared to sit one day more—it should be discussed. Let there be a compromise with the Government.

MR. SPEAKER: Shri Khadilkar may make the statement.

SHRI S. M. BANERJEE: Sir, let the discussion be held on the 17th; we are prepared. I would only request him to find some time.

MR. SPEAKER: Please sit down. I will ask him on Monday if he could find time, not today.

13.30 hrs.

STATEMENT RE. LOSS OF VISION IN AN EYE OF SHRI K. GOPAL, M.P.

THE MINISTER OF HEALTH AND FAMILY PLANNING (SHRI R. K. KHADILKAR): Sir, there was a brief discussion in the House on 9th May, 1973 on the circumstances in which an Honourable Member has suffered loss of sight in one eye. I rise to make a statement on this unfortunate affair. I felt shocked when I received this news at Geneva. A few days before I left I had received from Shri Gopal a letter dated 9th April, 1973 saying that he was taking treatment for his eye at the G. B. Pant Hospital and requesting reimbursement under the Central Government Health Scheme. I agreed to the request and had no notion at that time of the seriousness of the case or of any possible lapse on the part of any doctor in any of our institutions.

On my return this morning I have gone through the proceedings of the House and I fully share the concern expressed by Hon. Members over what has happened. At the instance of my colleague Prof. A. K. Kisku an urgent and thorough probe has been initiated by the Director, All India Institute of Medical Sciences in association with Dr. P. Dishi, Commissioner for Rural Health Services. As President of the All India Institute of Medical Sciences I have instructed the Director to convene immediately an extraordinary meeting of the Institute Body to take appropriate action on the basis of the findings of this probe.

However, the immediate question that is worrying me most is whether anything could be done by way of restoring vision to Shri Gopal's eye. I have already decided to set up a board of eminent ophthalmologists to examine Shri Gopal and give us their considered advice so that the possibilities of restorative treatment in India or abroad can be explored.

Sir, it is a matter of deep regret that Shri Gopal should have been deprived of vision in one eye at such an early age. I can assure the House that if this has happened due to the negligence of any individual, he will have to face the consequences.

MR. SPEAKER: We take up next item of business. Mr. Mohan Kumaramangalam.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I want to make a submission. I have written to your goodself with regard to the missing file, which was sent to Shri L. N. Mishra. This was discussed in Rajya Sabha. It is a serious matter. A file was sent to Mr. L. N. Mishra and that file is missing from the Government Department . . .

MR. SPEAKER: It has happened in Rajya Sabha; it cannot come here.

SHRI JYOTIRMOY BOSU: I have given written notice.

MR. SPEAKER: You are basing it on what happened in Rajya Sabha.

SHRI JYOTIRMOY BOSU: I have not mentioned anything about Rajya Sabha. A file which was sent to Mr. L. N. Mishra involving . . .

MR. SPEAKER: Please sit down; I do not allow it. It has happened in Rajya Sabha and you are raising it.

SHRI SHYAMNANDAN MISHRA (Begusarai): On a point of order, Apart from the subject-matter that is sought to be raised, my point of order is this. If we get any information from the forum of the Rajya Sabha, shall we not take notice of it? Is that the rule? There might be very serious information that might have been conveyed to Rajya Sabha and that can form the subject-matter of discussion here. We get information from the newspapers. That does not mean that we should not get any information from the forum of the Rajya Sabha.

MR. SPEAKER: There is nothing to debar you.

SHRI JYOTIRMOY BOSU: I have given fullest details. I have with me a copy of that letter.

MR. SPEAKER: In this House, the practice is, that if that happens and if it comes in the motion, to send that to the Minister.

SHRI JYOTIRMOY BOSU: I am very glad that you have given me the chance.

MR. SPEAKER: So far as Shri Mishra is concerned, I do not think that any matter which is under discussion in the Rajya Sabha cannot be referred in this House. There is no bar against that. You will kindly sit down now since I have given my ruling. Now, Shri Mohan Kumaramangalam.

13.36 hrs.

COAL MINES (NATIONALISATION) BILL.*

THE MINISTER OF STEEL AND MINES (SHRI S. MOHAN KUMARAMANGALAM): Sir, I beg to move for leave to introduce a Bill to provide for the acquisition and transfer of the right, title and interest of the owners in respect of the coal mines specified in the Schedule with a view to re-organising and reconstructing such

coal mines so as to ensure the rational, co-ordinated and scientific development and utilisation of coal resources consistent with the growing requirements of the country, in order that the ownership and control of such resources are vested in the State and hereby so distributed as best to subserve the common good, and for matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the acquisition and transfer of the right, title and interest of the owners in respect of the coal mines specified in the Schedule with a view to re-organising and reconstructing such coal mines so as to ensure the rational co-ordinated and scientific development and utilisation of coal resources consistent with the growing requirements of the country, in order that the ownership and control of such resources are vested in the State and thereby so distributed as best to subserve the common good, and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI S. MOHAN KUMARAMANGALAM: Sir, I introduce the Bill.

श्री० एस० एम० बनर्जी : अध्यक्ष महोदय, पे कमिशन की रिपोर्ट पर आप कब टाइम देंगे ।

अध्यक्ष महोदय : मैं उनमें बात करूँगा और अगर कोई रास्ता निकलता तो निकालूँगा ।

13.36 hrs.

MATTER UNDER RULE 377

RAILWAY GUARDS' DECISION TO WORK TO RULE

MR. SPEAKER: Now, Shri Dinen Bhattacharyya.

SHRI DINEN BHATTACHARYYA (Serampore): Mr. Speaker, Sir, with your permission, under Rule 377, I want to mention here that in the *Hindustan Times* Delhi, it has appeared that from to-day, the Guards of all Railways all over the country have decided to work to rule. So, may I know from the hon. Minister—their demand is for the revision of their pay scales—the reaction on this decision of the guards? The recommendation of the Pay Commission is there for which we are so anxious to find time for discussion. This

*Published in Gazette of India Extraordinary Part II, Section 2, dated 11-5-73.

†Introduced with the recommendation of the President.

✓ been enticed to accept this request. But